

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

I.A. No.1688/2019

Un-numbered Company Appeal (AT) (Insolvency) No. ___/2019
(F.No.22.04.2019/NCLAT/UR/630)

In the matter of:

M/s NTPC Ltd. Appellant

Versus

Shri Satish Kumar Gupta & Ors. Respondents

Appearance: None for the Appellant.

21.05.2019

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 22.04.2019 and the Office after scrutiny of the Memo of Appeal on 23.04.2019, intimated the defects and returned the Memo of Appeal to the Appellant on the same day. The Appellant re-filed the Memo of Appeal on 17.05.2019. It is stated in the Interlocutory Application (IA) that some documents were required to be signed and stamped by the Authorised Representative of the Appellant. The Appellant is a Govt. Organisation having its office in Gujarat and the Authorised Representative was also in Gujarat at that point of time. Hence, there is a delay of 17 days in re-filing the Memo of Appeal, so, the same may be condoned.

3. None appeared on behalf of the Appellant. Perused the averments made in the IA as well as Office report.

4. Considering the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission' on 22.05.2019.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)
Registrar